

presents its

1st Annual International Conference on the theme

Practice & Procedure in International Arbitration



Date: Friday, 6 December, 2019

Tentative Venue: MNLU Mumbai Campus, Powai

Time: 10 A.M. to 5:00 P.M.

About the Conference:

The Centre for Arbitration & Research (CAR)'s 1st Annual Conference is intended to be an international conference featuring pre-eminent and eminent experts in the field of arbitration providing their views on the practice and procedure of international arbitration and discussing the various challenges faced in arbitration today. The conference will be a full-day event featuring 4 panel-discussions on varied themes and a keynote address. It will also serve as the formal inauguration of the Centre, earmarking the launch of the research and training projects to be undertaken by the Centre in the upcoming year.

About the theme:

International arbitration has been on a meteoric rise as the preferred mode of dispute resolution in complex international commercial transactions. Lately, it has also found growing acceptance in various specialized industrial and economic arenas allowing for the procedures to be tailored to these niche fields. Inherent in such arenas are the specific practices and procedures followed therein, which also posit the rising challenges faced in the procedures. The conference is aimed at hearing from and discussing with leading experts on these complexities and challenges faced in the broader field of international commercial arbitration and the specialized fields of maritime arbitration, sports arbitration and investment arbitration. In the dynamic area of law that is international arbitration, such an exercise would be of great significance for expert and budding practitioners alike while adding to the discourse on identifying the challenges and finding solutions in these specialized fields of arbitration.

Tentative Schedule:

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|-------------------------|---|---|
| 10:00 A.M. - 10:10 A.M. | - | Welcome & Opening Address |
| 10:10 A.M. - 10:30 A.M. | - | Keynote Address: Hon'ble Mr. Justice S.A. Bobde, Judge, Supreme Court of India (Chancellor, MNLU Mumbai) *invited |
| 10:30 A.M. - 11:50 A.M. | - | Panel-discussion I - 'International Commercial Arbitration'
<i>Discussion on the best practices and new challenges being faced in the field of international commercial arbitration.</i> |
| 11:50 A.M. - 1:10 P.M. | - | Panel-discussion II - 'Maritime Arbitration'
<i>Discussion on the unique procedures of maritime arbitration with a special focus on the hurdles being faced in today's time and learning from the effective procedures of the past.</i> |
| 1:10 P.M. - 2:00 P.M. | - | Lunch |
| 2:00 P.M. - 3:20 P.M. | - | Panel-discussion III - 'Sports Arbitration'
<i>Discussion on explaining the most efficient procedures followed in sports arbitration around the world while delving on the specialized procedures for dispute resolution.</i> |
| 3:20 P.M. - 4:40 P.M. | - | Panel-discussion IV - 'Investment Arbitration'
<i>Discussion on the practices followed in investor-state arbitration with a focus on core tenets and rising challenges and trends in the field.</i> |
| 4:40 P.M. - 4:50 P.M. | - | Vote of Thanks |
| 4:50 P.M. onward | - | Networking and high tea |

Centre for Arbitration & Research

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Confirmed speakers for the conference (in alphabetical order):

- 1) **Ajay Thomas**,
Independent Arbitrator, New Delhi
- 2) **Amitava (Raja) Majumdar**,
Managing Partner, Bose & Mitra & Co., Mumbai
- 3) **Anish Wadia**,
Independent Arbitrator & Mediator, Mumbai
- 4) **Ashwin Shanker**,
Partner, The Chambers of George A. Rebello, Mumbai
- 5) **Philip Teoh**,
Partner & Head of Practice, Azmi & Associates, Kuala Lumpur, Malaysia
- 6) **Raj Panchmatia**,
Partner, Khaitan & Co., Mumbai
- 7) **Rishab Gupta**,
Partner, Shardul Amarchand Mangaldas & Co., Mumbai
- 8) **Sheila Ahuja**,
Partner, Allen & Overy LLP, Singapore
- 9) **Tony Fernandez**,
Arbitrator & Average Adjuster, Mumbai
- 10) **Zarir Bharucha**,
Managing Partner, ZBA, Mumbai

**Several other eminent experts are also in the process of confirming their presence for the conference*

Registration Procedure:

Registration Fee:

Students - Rs. 1,500/-

Professionals and others - Rs. 2,500/-

**for group bookings or other queries, please e-mail: arbitrationcentre@mnlumumbai.edu.in*

In order to register for the event, kindly -

- 1) Pay the registration fee via NEFT/UPI to the following Bank Account:

Name of Account Holder: Maharashtra National Law University, Mumbai

Punjab National Bank Account Number: 8709000100017230

IFSC Code: PUNB0870900

Branch Name: Powai

Account Type: Saving

- 2) Fill the following Google Form - <https://forms.gle/puUeJECfRFcVKPwc8>

- 3) Send an e-mail to arbitrationcentre@mnlumumbai.edu.in informing that you have duly registered for the conference.

(Note: This is a purely academic program and is not for profit. Any fees received will be used towards the operational cost of the event.)



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About the University:

Maharashtra National Law University Mumbai is a premier National Law University established in the state of Maharashtra, India vide the Maharashtra Act No. VI of 2014. The University started with the intake of students in 2015, offering the dual-degree B.A., LL.B. (Hons.) course. Since then, the University under the able guidance of the Chancellor, Hon'ble Mr. Justice S.A. Bobde, Judge, Supreme Court of India and the Hon'ble Vice-Chancellor Prof. (Dr.) Dilip Ukey, has gone from strength to strength in setting benchmarks for legal institutions across the country. A number of research centres have been established in the University and they are significantly involved in various endeavours to carry out highest quality of legal research and help in policy formulation

About the Centre:

Arbitration has been on the rise across India as a preferred choice of dispute resolution. Owing to a cumulative effort from the judiciary, government and the practitioners, arbitration in India, for the first time in a number of years, has been able to reach international standards. At a crucial juncture like this, the need of the hour is to generate awareness amongst the law students and also to ensure that consistent and high quality research is carried in the field. Additionally, owing to arbitration being utilized in niche fields, it is imperative that the stakeholders and service providers therein are professionally trained to provide top-quality services. It is while keeping in mind the aforementioned needs, that the Centre for Arbitration and Research has been set-up in the University.

Vision of the Centre:

MNLU Mumbai's Centre for Arbitration and Research (CAR) seeks to serve as a think-tank to generate awareness about arbitration law in theory and in practice and also carry out high quality research in the field to assist policy-formulation by the Government. The Centre also intends to serve as a platform for imparting professional training to the stakeholders in the field of arbitration and cater to all areas of arbitration especially the niche areas.

Objectives of the Centre:

- To create a culture of arbitration by training the young-breed of lawyers and law students through workshops, conferences, symposiums, etc.
- Carry out extensive research in arbitration law inter alia in specialized fields of Sports Arbitration, Construction Arbitration, Maritime Arbitration, and IP Arbitration.
- Impart quality training to industry professionals with the help of renowned experts to help improve the level and quality of arbitration services at every step – from practitioners to arbitrators and secretaries to the Tribunal; specifically in areas of arbitration where there is a significant demand for quality services and there is a dearth of trained professionals.
- Assist the Government in policy-formulation on aspects related to arbitration law in the country.
- Collaborate and partner with institutions carrying out research and administering arbitration across the globe for propagating the culture of arbitration.

Meet the team:

Centre Coordinator: Mr. Chirag Balyan, Assistant Professor of Law, MNLU Mumbai

General Secretary: Mr. Yashraj Samant

Research Assistants: Ms. Natasha Kavalakkat & Mr. Aditya Gupta